

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 91 OF 2015 & IA NO. 140 OF 2015**  
**APPEAL NO. 79 OF 2015 & IA NO. 122 OF 2015**

**Dated: 19<sup>th</sup> October, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Raichur Bio Energies Pvt. Ltd. .... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Nayantara Narayan

Counsel for the Respondent (s) : Ms. Srishti Govil for R-2 & R-3  
Mr. Gurudas Kannur for R-4

Ms. Swapna Seshadri  
Ms. Akshi Seem for R-1

**APPEAL NO. 79 OF 2015 & IA NO. 122 OF 2015**

**Matrix Agro Private Ltd. .... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Shloka Rawat for  
Mr. N.K. Kantawala

Counsel for the Respondent (s) : Ms. Srishti Govil for R-2  
Ms. Swapna Seshadri  
Ms. Akshi Seem for R-1

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**ORDER**

Learned Counsel for Respondent No. 4 in Appeal No. 91 of 2015 is today filing the Reply/Counter Affidavit and the same be taken on record.

Learned Counsel for Respondent No. 2 & 3 further prays for two weeks time to file Reply/Counter Affidavit and is allowed to file the same after serving copy on the other side, failing which no further time will be granted since more than 5 months have already been taken by Respondent to file Counter Affidavit. Thereafter, Rejoinder, if any, be filed by the Appellant within one week after serving copy on the other side.

Learned Counsel for State Commission submits that no Counter Affidavit is required to be filed by the State Commission and the Commission wants to file Written Submissions. Commission is at liberty to file the same.

Post this Appeal for hearing on **08<sup>th</sup> December, 2015.**

**(I.J. Kapoor)**  
**Technical Member**  
ss/dk

**(Justice Surendra Kumar)**  
**Judicial Member**